

If you find that the Public Accounts Committee cannot legitimately do justice to the consideration of the entire 1965 Audit Report within a short period, I am sure, the Special Audit Report contained in Chapter IV of the 1965 Report could be conveniently considered by the Public Accounts Committee within two or three weeks. In this case, the report could be placed in the next session of the Assembly scheduled to meet on the 29th of next month.

Since this report was called for at your instance, it is only right and proper that the present Public Accounts Committee under your Chairmanship should consider it, and not leave it over till March next year to a new Committee. I trust that you would reconsider your decision. Inordinate delay would be against public interest.

With kind regards,

Yours sincerely,

(Sd.) S. TRIPATHI.

SHRI R. N. SINGH DGO, M.L.A.,
Leader of the Opposition and
Chairman, Public Accounts
Committee, Orissa,
Bhubaneswar.

Shri Surendranath Dwivedy (Kendrapara): Sir, it would have been fair on his part to have reproduced his reply to the Chief Minister.

Mr. Speaker: That reply has been attached to that statement.

Shri Surendranath Dwivedy: No, Sir. He has only referred to the letter of the Chief Minister to the Leader of the Opposition. The letter of the leader of the Opposition to the Chief Minister—he has sent a reply also—should be placed on the Table of the House in all fairness.

Mr. Speaker: Has he got that? (Interruption). Order, order.

12.31 hrs.

BUSINESS ADVISORY COMMITTEE

FORTY-SECOND REPORT

Shri Rane (Buldana): I beg to move:

"That this House agrees with the Forty-second Report of the Business Advisory Committee presented to the House on the 3rd December, 1965."

Mr. Speaker: The question is:

"That this House agrees with the Forty-second Report of the Business Advisory Committee presented to the House on the 3rd December, 1965."

The motion was adopted.

12.32 hrs.

DISPLACED PERSONS (COMPENSATION AND REHABILITATION) AMENDMENT BILL*

The Minister of Rehabilitation (Shri Tyagi): I beg to move for leave to introduce a Bill further to amend the Displaced Persons (Compensation and Rehabilitation) Act, 1954.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Displaced Persons (Compensation and Rehabilitation) Act, 1954."

The motion was adopted

Shri Tyagi: I introduce the Bill.